

(iii) An advisory dated 27.9.2014 has also been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of Undertrial prisoners under Section 436A of Cr. P.C. The same can also be accessed on the website of the Ministry of Home Affairs at the link: http://mha.nic.in/sites/uploadfiles/mha/files/GuidelinesForReckoning_Half_Life_161014.pdf

(c) As per data compiled by the National Crime Records Bureau (NCRB) at the end of 2013, out of the total population of 4,11,992 inmates in jails, the total number of undertrial prisoners in the country was 2,78,503, which consist of 67.6% of total inmates.

(d) and (e) The Union Home Minister has written to the Chief Ministers of all States/UTs on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of the country.

DG (Prisons)/IG (Prisons) of all States/UTs have also been requested by the Government of India on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter of *Bhim Singh Vs Union of India and Others*.

Scheme of amnesty for insurgents

377. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has implemented or is planning to implement a scheme of amnesty for insurgents who are willing to surrender in areas notified as "disturbed areas" under the Armed Forces (Special Powers) Act, 1958;

(b) if so, the details thereof and if not, the reasons therefor;

(c) how many militants/insurgents have surrendered pursuant to such schemes and the State-wise breakup thereof; and

(d) how many such surrendered persons have been rehabilitated by Government and the State-wise breakup thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The Central Government is implementing a scheme for surrender-cum-rehabilitation of militants/insurgents of North Eastern Region *w.e.f.* 1.4.1998. This scheme was revised on 1.4.2005. The objective of the Scheme is to wean away the mis-guided youth and hardcore militants who have strayed into the fold of militancy and later find themselves trapped into that net. The Scheme also seeks to ensure

that the militants, who have surrendered, do not find it attractive to join militancy again. Besides, the Government is also implementing a special scheme for surrender-cum-rehabilitation of militants for the State of Manipur *w.e.f.* 1.12.2012. As per revised policy of surrender-cum-rehabilitation, one time grant/money, monthly stipend, incentives for weapons etc. are given to the surrenderees as a rehabilitation package. The surrenderees are initially lodged in rehabilitation camps where they are imparted training in a trade/vocation of their liking or befitting their aptitude.

(c) and (d) Pursuant to this policy of the Government, total 8119 cadres of various insurgent groups of NE Region have surrendered during the period from 2005 to 2014 (up to 15.11.2014) for joining the mainstream of National life. The State-wise breakup is as under:-

State	Extremist surrendered during the period from 2005 to 2014 (up to 15.11.2014)
Arunachal Pradesh	187
Assam	3819
Manipur	1341
Meghalaya	285
Mizoram	1062
Nagaland	60
Tripura	1365

Identifying citizens while preparing NPR

378. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has developed any mechanism to identify the 'citizens' and 'non-citizens' while preparing the National Population Register (NPR);

(b) if so, the details thereof;

(c) whether Government is aware and has received representations that there is lack of clarity about the role of Aadhar amongst citizens;

(d) if so, the reasons therefor;

(e) whether Government is planning to merge existing Aadhar database to the NPR and ensure an address verification as per security norms;